

(2024) 07 CAT CK 0008

In the Central Administrative Tribunal

Case No : Contempt Petition No. 224 Of 2024 In Original Application No. 175 Of 2022

All India EPF Staff Federation Through Its Secretary General
Krupakaran, SSA, Group C & Ors.

APPELLANT

Vs

Arti Ahuja Secretary (Labour) Ministry Of Labour &
Employment Shram Shakti Bhawan, Rafi Marg New Delhi ?
110001 & Ors.

RESPONDENT

Date of Decision : 11-07-2024

Acts Referred:

Citation : (2024) 07 CAT CK 0008

Hon'ble Judges : Ranjit More, J; Sanjeeva Kumar, Member (A)

Bench : Division Bench

Advocate : Usha Nandini V, Biju P Raman, John Thomas Arakal, R S Rana, Ajit Sharma, Kanchan Kumar

Final Decision : Disposed Of

Judgement

Ranjit More, J

1. Heard learned counsel for the respective parties.
2. By the order dated 25.01.2022 passed in O.A. No.175/2022, this Tribunal granted liberty to the applicants to make a comprehensive representation through Office Secretary, Shri Dharendra Prasad Singh to the respondent-authorities within 15 days and thereafter, the respondents were directed to consider and dispose of the said comprehensive representation of the applicants by passing a reasoned and speaking order, as expeditiously as possible, but not later than four months from the date of receipt of representation. This order has not been complied with by the respondents and hence, the present C.P. has been filed by the applicant.
3. Learned counsel for respondent No.2 places on record a copy of order dated 10.07.2024 passed by the Additional Central PF Commissioner (HR), Employees

Provident Fund Organization. It discloses that the applicants' representation was considered; however, their request was not accepted by passing the speaking order. Thus, the order dated 25.01.2022 passed in the subject O.A. is complied with, though belatedly.

4. We are, therefore, not inclined to proceed further. The contempt proceedings are accordingly closed. The applicants are, however, at liberty to challenge the order dated 10.07.2024 in accordance with law by instituting fresh proceedings, if so advised, before appropriate forum. No costs.